

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3725  
ANSWERED ON:20.03.2013  
EXTENSION TO BUREAUCRATS  
Vijayan Shri A.K.S.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the total number of bureaucrats who have been given extension of service during the last six years;
- (b) the number of bureaucrats appointed at statutory and constitutional posts after their retirement, during the last six years;
- (c) whether such decisions of the Government are of routine nature or have to be taken under compulsion;
- (d) if so, whether the Government has any clear cut policy in this regard; and
- (e) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

- (a): Details of extension given are not centrally maintained.
- (b): Details of appointments on statutory and constitutional posts are not centrally maintained.
- (c) to (e): Extension in service to the Government servants covered by F.R.56(d) are given in rare and exceptional cases in public interest. Appointments to Statutory and Constitutional posts are considered in terms of the relevant statutes and constitutional provisions.